

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRIMINAL MC No.2572 OF 2020

(IN C.P NO.23/2019 ON THE FILE OF THE JUDICIAL FIRST CLASS  
MAGISTRATE COURT NO.II, THRISSUR AND IN CRIME NO. 977/2017 OF  
NEDUPUZHA POLICE STATION, THRISSUR DISTRICT)

PETITIONER/ ACCUSED NO.1

ABDUL NAZAR,  
AGED 41 YEARS, S/O HYDRU,  
PULATH PULIKKOTTIL HOUSE,  
AMARAMBALAM SOUTH, MAMPOYIL VILLAGE,  
AMARAMBALAM .P.O, MALAPURAM DISTRICT.

BY ADV. SRI JITHIN BABU A.

RESPONDENTS/COMPLAINANT

1. STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM, PIN- 682031.
2. SUB INSPECTOR OF POLICE,  
NEDUPUZHA POLICE STATION, THRISSUR, PIN- 680 007.

SRI.C.S.HRITHWIK, SR.PP

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON  
08.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**O R D E R**

The petitioner was directed to surrender before the Judicial First Class Magistrate Court-II, Thrissur, in Crime NO.977/2017 of Nedupuzha Police Station. But at present he is in Mumbai and is not able to travel upto Thrissur and surrender before the Court as directed by this Court. The Crl.M.C. is allowed and the petitioner is granted a month's time to surrender before the Court; till then no coercive steps shall be taken.

**ASHOK MENON**  
**Judge**

*dkr*

**APPENDIX**

**PETITIONER'S ANNEXURES**

**ANNEXURE A1: COPY OF THE FIR IN CRIME 977/2017 OF NEDUPUZHA POLICE STATION IN C.P.NO.23/2019 BEFORE THE JUDICIAL FIRST CLASS MAGISTRATE COURT-II, THRISSUR.**